

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO18/81 SCHEDULED TO BE HELD ON 26.07.2011 BUT ACTUALLY HELD ON 05.08.2011.

The Meeting No. 18/81 of Norms Committee-II was held on 05.08.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri B.D.Ghosh, Addl I.A. | M/o Steel |
| 2. | Shri. S.K.Jain, Sr.D.O. | DIPP |
| 3. | Shri K.K.Funda, AD | MSME |
| 4. | Sh Raman Kumar, FTDO | DGFT |

1	Case No.:1/18/81-ALC2/2011	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM12/	RLA File :05/23/040/00135/AM12/	Lic.No/Date:0510295688 05.07.2011	Defer Date:27.09.2011
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.			

2	Case No.:2/18/81-ALC2/2011	Party Name:THERMOSYSTEMS PVT LTD.,	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM12/	RLA File :05/24/040/00120/AM12/	Lic.No/Date:0510295742 05.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

3	Case No.:3/18/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00141/AM12/	RLA File :31/83/040/00069/AM12/	Lic.No/Date:3110049041 05.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

4	Case No.:4/18/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Approved
	HQ File :01/81/050/00142/AM12/	RLA File :05/24/040/00107/AM12/	Lic.No/Date:0510295765 05.07.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier NC decision in M.No.9/81 held on 01.06.2011 for the same firm as under:-			

NC decided to ratify the norms of above AA as applied for, subject to having necessary clearance from M/o Environment and Forest and Pollution control Board for processing Whole Drained Batteries Scrap “ RAINS”.

R/A may take suitable consequential action accordingly.

5	Case No.:5/18/81-ALC2/2011	Party Name:ARUN INTERNATIONAL	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM12/	RLA File :05/23/040/00130/AM12/	Lic.No/Date:0510295905 06.07.2011	Defer Date:27.09.2011
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.			

6	Case No.:6/18/81-ALC2/2011	Party Name:BHANU UDYOG	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM12/	RLA File :04/24/040/00097/AM12/	Lic.No/Date:0410125789 07.07.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.			

7	Case No.:7/18/81-ALC2/2011	Party Name:LITEX ELECTRICALS PVT LTD,	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM12/	RLA File :31/83/040/00067/AM12/	Lic.No/Date:3110049124 08.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

8	Case No.:8/18/81-ALC2/2011	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM12/	RLA File :05/23/040/00317/AM11/	Lic.No/Date:0510296385 12.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

9	Case No.:9/18/81-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00147/AM12/	RLA File :05/24/040/00097/AM12/	Lic.No/Date:0510296434 13.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

10	Case No.:10/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00148/AM12/	RLA File :05/23/040/00139/AM12/	Lic.No/Date:0510296435 13.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

11	Case No.:11/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00149/AM12/	RLA File :05/23/040/00140/AM12/	Lic.No/Date:0510296444 13.07.2011	Defer Date:27.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.				

12	Case No.:12/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM12/	RLA File :05/23/040/00141/AM12/	Lic.No/Date:0510296449 13.07.2011	Defer Date:27.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.				

13	Case No.:13/18/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:18/81-ALC2/2011 26.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM12/	RLA File :05/23/040/00144/AM12/	Lic.No/Date:0510296566 14.07.2011	Defer Date:27.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.				

PART – AR – FRESH

SI No. 55

CASE NO. AR- 20	M/s. Wago & Controls (India) Ltd., Noida.,
Meeting No. 18/81	F.No.01/81/050/587/AM09/DES-II
Dated:26.07.2011	Advance Licence No. 05102312058 dated 28.08.2008
	RLA's F.No.05/24/40/00564/AM09

Decision : NC decided to modify the norms of above AA as per written comments of MSME vide U.O. No. 30(336)2008-ME dated 19.7.2011 as under:-

S.No.	Item of import	Wastage recommended	Qty recommended
2	Cage Clamps	Nil	50,00,000

For rest of items i.e item of import at SI No. 1&3 , there is no change in earlier recommendation.

R/A may take suitable consequential action accordingly.

SI No. 56

CASE NO. AR- 21	M/s. Chandan Steel Ltd.
Meeting No. 18/81	F.No.01/81/050/622/AM09/DES-II
Dated:26.07.2011	Advance Licence No. 0310498393 dated 17.12.2008

	RLA's F.No.03/94/40/00747/AM10

Decision :NC decided to withdraw the case and decided to examine the case on file.

SI No. 57

CASE NO. AR-22	M/s. Matsushita Lakhanpal Battery India Ltd.
Meeting No. 18/81	F.No.01/81/162/239/AM12/DES-II
Dated:26.07.2011	Advance Licence No. 3410003123 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision : As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information :-

1. Information in r/o SI No. 5 & 11 of SDF
The case stands deferred and to be relisted on 13.09.2011.

SI No. 58

CASE NO. AR- 23	M/s Jindal Saw Ltd.
Meeting No. 18/81	F.No.01/81/162/241/AM12/DES-II
Dated:26.07.2011	Advance Licence No. 3110029283 dated 22.05.2007
	RLA's F.No.31/24/40/00043/AM08

Decision :NC decided to examine the case on file.

SI No. 59

CASE NO. AR- 24	M/s Polycab Wires (P) Ltd., Mumbai
Meeting No. 18/81	F.No.01/81/050/120/AM12/DES-II
Dated:26.07.2011	Advance Licence No. 0310390362 dated 20.7.2006
	RLA's

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

1. Net weights of 12.496 MT, 0.729 MT, 1.368 MT, 1.618 MT, 14.824 MT & 0.911 MT may be specified with the quantities of export products from SI. No.1 to 6 respectively.
2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 26.801 MT as per Engineering Table 5.
3. Quantities of import items at SI. No. 2, 3 & 4 may be allowed as 1.05 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly

SI No. 60

CASE NO. AR- 25	M/s Kanade Anand Udyog Pvt. Ltd.,
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Meeting No. 18/81	F.No.01/81/050/478/AM10/DES-II
Dated:26.07.2011	Advance Licence No. 0310555773 dated 18.1.2010
	RLA's F.No. 03/94/40/527/AM10

Decision :NC decided to send a reminder to firm to submit information in r/o SI No. 3,5 and 11 of SDF as per recommendation of DIPP. The case stands deferred and to be relisted on 13.09.2011.

PART – C – DEFERRED

SI No. 30

Case No. C-04	M/S Continental Devices of India Ltd.(CDIL)
Meeting No. 18/81	F.No.01/81/162/00819/AM11/DES-II
Dated: 26.07.2011	Modification of SION B-149

Decision :NC decided to modify the existing SION B-149 as per written comments of DIT as under:-

The unit of measurement at SI No. 4 of import item Epoxide Resin may be changed to LBS instead of K ft. A public notice in this regard may be issued.

SI No. 31

Case No. C-05	M/S Nakshatra Enterprises Pvt. Ltd received through DC, SEEPZ, Mumbai
Meeting No. 18/81	F.No.01/81/162/262/AM12/DES-II
Dated: 26.07.2011	Fixation of wastage norms in r/o Nakshatra Enterprises pvt. Ltd and EOU

Decision: As per recommendation of DIPP present in the meeting NC decided to send a letter to firm to submit following information :-

1. In formation in r/o SI No. 3,4,5 & 11 of SDF
The case stands deferred and to be relisted on 13.09.2011.
